

15. 20 hrs.

MANIPUR APPROPRIATION (NO.2)  
BILL, 1994

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
M.V.CHANDRASHEKHARA MURTHY): I  
beg to move for leave to introduce a Bill to  
authorise payment and appropriation of  
certain sums from and out of the Consoli-  
dated Fund of the State of Manipur for the  
services of the financial year 1994-95.

MR. CHAIRMAN: The question is:

"That leave be granted to intro-  
duce a Bill to authorise payment  
and appropriation of certain sums  
from and out of the Consolidated  
Fund of the State of Manipur for  
the services of the financial year  
1994-95."

*The motion was adopted. \* \**

SHRI M.V.CHANDRASHEKHARA  
MURTHY: I introduce the Bill.

MR. CHAIRMAN: The Minister may  
now move that the Bill be taken into consid-  
eration.

SHRI M.V.CHANDRASHEKHARA  
MURTHY: I beg to move:\*\*

"That the Bill to authorise payment  
and appropriation of certain sums

from and out of the Consolidated  
Fund of the State of Manipur for  
the services of the financial year  
1994-95, be taken into consider-  
ation."

MR. CHAIRMAN: Motion moved:

"That the Bill to authorise payment  
and appropriation of certain sums  
from and out of the Consolidated  
Fund of the State of Manipur for  
the services of the financial year  
1994-95, be taken into consider-  
ation."

SHRI YAIMA SINGH YUMNAM (Inner  
Manipur): May I seek a clarification? In the  
provisions to be made available for the  
development authority is not there. Will the  
hon. Minister explain what is the position on  
that?

SHRI M.V.CHANDRASHEKHARA  
MURTHY: I have already replied that it is  
Rs.5 crores provided in the current plan. We  
will take up this work immediately after  
getting clearance from the Environment  
Ministry.

SHRI YAIMA SINGH YUMNAM: There  
is a little confusion.

MR. CHAIRMAN: It is an old habit.

SHRI YAIMA SINGH YUMNAM: It is  
only for clarification. There are three Loktak  
projects. Hon. Minister has said that he has  
already replied to this effect. It was not  
replied to. There is another Loktak Develop-

\* Published in the Gazette of India, Extraordinary, Part II, Section II, dated 5.8.1994.

\*\* Introduced / moved with the recommendation of the President.

ment Authority, it is not a project. What the hon. Minister has mentioned is about the Loktak Down Stream Project. What I am seeking for clarification is about this Loktak Development Authority. It is not a project. But in your explanatory statement, there is a mention of North-Eastern Council. The figure is not given. What is the position about it?

SHRI M.V.CHANDRASHEKHARA MURTHY: Regarding the Lokda Development Project, a tentative sum of Rs.10 lakh will be given by the North-Eastern Council to take up this work.

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1994-95, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: The question is:

"That Clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

MR. CHAIRMAN: The question is:

"That the Schedule Clause 1, the Enacting Formula and the Long Title stand part of the Bill."

*The motion was adopted.*

The Schedule, Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI M.V.CHANDRASHEKHARA MURTHY: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is :

"That the Bill be passed."

*The motion was adopted.*

15. 27 hrs

NEYVELI LIGNITE CORPORATION  
LIMITED

**(Acquisition and Transfer of Power  
Transmission System) Bill.**

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF POWER (SHRI  
P.V.RANGAYYA NAIDU): On behalf of Shri  
N.K.P.Salve: I beg to move:

"That the Bill to provide in the public interest for the acquisition and transfer of the power transmission system of the Neyveli Lignite Corporation Limited and the right, title and interest of the company in the power transmission system to the